

No. HCA-II /37/2015



**HIGH COURT OF KARNATAKA,
BELGULURU
DATE: 23rd November 2024**

NOTIFICATION

Sub: Calling of sealed quotations to carryout repair works/ replacement of spares to the Steel Almirahs/ Steel Tables/ Steel Tables with Wooden Top of this office-reg.

* * * * *

It is hereby notified that, High Court of Karnataka desires to invite sealed quotations from firms to carryout the following repair work/ replacement of spares to the Steel Almirahs / Steel Tables/Steel Tables with Wooden Top of this office.

Sl. No.	Particulars of repair works/ replacement of spares to the Steel Almirahs
1.	Replacement of Big Lock
2.	Replacement of Small Lock
3.	Bend removing
4.	Replacement of Handle
5.	Door setting
6.	Replacement of Padlock
7.	Repair of Padlock
8.	Replacement of Lock cover
9.	Welding
10.	Repair of leg
11.	Replacement of Leg
12.	Resetting of shelves
13.	Lock breaking and removing of bend
14.	Duplicate key making (02 Nos.)
15.	Painting

Contd...

::2::

Sl. No.	Particulars of repair work/ replacement of spares to the Steel Tables/Steel Tables with Wooden Top
1.	Replacement of Lock with 02 keys
2.	Duplicate key making (02 keys)
3.	Resetting of 3 Drawer unit
4.	Resetting of single Drawer Door
5.	Welding
6.	Painting
7.	Replacement of Wooden Top

Therefore, the firms who are dealing with manufacture & repair of Steel Almirahs/ Steel Table/ Steel Table with Wooden Top, located in Bengaluru, to submit their sealed quotations mentioning their lowest rates for each repair/replacement work including GST & all other taxes /charges, if any, with the following Terms & Conditions.

1. The rates have to be quoted Basic price, Labour charges & applicable taxes if any, separately. Rate contract will be made with the successful firm for a period of one year or procurement/service upto ₹5,00,000/-, whichever is earlier from the date of execution of this agreement. The rate once furnished in the quotation should not be increased under any circumstances.
2. The Description / quality of the materials to be used should be specified.
3. Repair/spare parts replacement should be started immediately from the date of placing the order and payment will be made to the firm's Bank account, through Khajane-II Platform of Government of Karnataka, after successful completion of the work.
4. Complaints, if any, to be set right, immediately.
5. The aforesaid repair/replacement work for the said articles to be made by the successful vendor, shall be as per standards sought by this office. If the materials used found damaged/not satisfactory, the same is liable to be rejected and payment due if any towards the same may be with-held till the same is replaced with new one.

Contd...

::3::

6. Right is reserved by the High Court of Karnataka to cancel the Contract at any time, if the material used is found to be not satisfactory or for breach of any of the above conditions at Sl.Nos. 01 to 05.
7. Right is reserved by the High Court to accept / cancel/ reject any quotation without assigning any reason, outright.
8. The interested firms may inspect the articles of furniture of this office, before submitting the quotations.

The sealed quotation should be addressed to the Registrar General, High Court of Karnataka, Bengaluru – 560 001 and the same shall reach the Tappal Branch of this office on or before 11.12.2024 at 04.30 p.m., any quotations received after the due date and time shall not be considered and rejected outright. The sealed cover containing the quotation should be superscribed with **“QUOTATION FOR REPAIR/ SPARE PARTS REPLACEMENT/ PAINTING TO THE STEEL ALMIRAHs / STEEL TABLES/ STEEL TABLES WITH WOODEN TOP OF HIGH COURT OF KARNATAKA”**.

The quotations will be opened on 12.12.2024 at 03.00 p.m. in the Chambers of Registrar (Administration), High Court of Karnataka, Bengaluru.

By order,

Sd/-

(V. NAGARAJA)
REGISTRAR (ADMINISTRATION)